

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2024 along with IA No. 64/2025

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the PPA dated 25.7.2013 executed between the Petitioner and PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as order dated 14.5.2019 passed in Petition No. 77/MP/2018.
- Petitioner : TRN Energy Private Limited
- Respondent(s) : UPPCL and 7 others
- Date of hearing : **29.4.2026**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Nipun Dave, Advocate, TRNEPL
Ms. Vanshika Saraf, Advocate, TRNEPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the matter is listed for the Respondents' arguments.

2. The learned counsel for the Respondent, UPPCL, submitted its arguments at length. Thereafter, the learned counsel for the PTC also concluded its submissions. The learned counsel for the Petitioner requested that the matter be listed at 2:30 PM on the next date of hearing for its rejoinder submissions.

3. Accordingly, the Petition, along with the IA, shall be listed for hearing the rebuttal submissions of the Petitioner on **12.5.2026 at 2:30 PM.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

